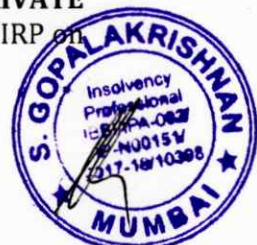


FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF SHANKHESHWAR PROPERTIES PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	SHANKHESHWAR PROPERTIES PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	07/07/1995
3.	Authority under which corporate debtor is incorporated / registered	ROC- Mumbai
4.	Corporate Identity No.	U45200MH1995PTC090374
5.	Address of the registered office and principal office (if any) of corporate debtor	A/6, Sunil Sadan, Central Avenue Road, MDS Marg, Near Chembur Railway Station, Chembur Mumbai - 400071
6.	Insolvency commencement date in respect of corporate debtor	03.02.2023
7.	Estimated date of closure of insolvency resolution process	01.08.2023
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Mr. S. Gopalakrishnan (IBBI/IPA-002/IP-N00151/2017-18/10398)
9.	Address and e-mail of the interim resolution professional, as registered with the Board	203, The Ghatkopar Nilkanth CHS, Jethabhai Lane, Ghatkopar (East), Mumbai - 400077 Email : gopi63.ip@gmail.com sparkresolutions.gopal@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	203, The Ghatkopar Nilkanth CHS, Jethabhai Lane, Ghatkopar (East), Mumbai - 400077 Email : sp.cirp@gmail.com
11.	Last date for submission of claims	23.02.2023
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class)	NIL
14.	(a) Relevant Forms and	https://www.ibbi.gov.in/home/downloads
	(b) Details of authorized representatives are available at:	NIL

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of **SHANKHESHWAR PROPERTIES PRIVATE LIMITED** on 03.02.2023 in C.P.(IB)-1140(MB)/2020. The order was downloaded by the IRP on 08/02/2023.



The creditors of **SHANKHESHWAR PROPERTIES PRIVATE LIMITED** are hereby called upon to submit their claims with proof on or before 23.02.2023 to the Interim Resolution Professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No.13 to act as authorized representative of the class in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Place: Mumbai

Date: 10/02/2023


S. Gopalakrishnan
Interim Resolution Professional of
SHANKHESHWAR PROPERTIES PRIVATE LIMITED



* The submission of proof of claims should be made in accordance with Chapter IV of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016 (CIRP Regulations). The proof of claims should be submitted by way of the following specified forms in the CIRP Regulations:

Form B – for claims by Operational Creditors

Form C – for claims by Financial Creditors

Form D – for claims by Workmen and Employees

Form E – for claims by Authorized Representative of Workmen and Employees

Form F - for claims by Creditors other than Financial Creditors and Operational Creditors.

In order to get a copy of the form, you may download from the above mentioned website <https://ibbi.gov.in/home/downloads> and the CIRP Regulations.